

THE DEPUTY MINISTER IN THE
MINISTRY OF FINANCE (SHRI ANIL SHAS-
TRI): (a) Yes, Sir.

(b) In the case of Miss Zahra a com-
plaint for prosecution has since been filed in

the court of jurisdiction.

(c) Contraband gold worth Rs. 83 crores
approx. were seized by the Customs au-
thorities in 2006 cases during the last six
months as per details given below:

<i>Month/Year</i>	<i>No. of cases</i>	<i>Qty of gold (in Kgs.)</i>	<i>Value of gold (Rs. in crores)</i>
1	2	3	4
Oct '89	419	782.084	23.84
Nov.'89	320	259.981	8.39
Dec '89	332	258.030	8.33
Jan '89	305	263.347	8.84
Feb.'89	457	431.516	15.06
March '90	173	568.449	*18.61
	2006	2563.407	83.07

*Figures are provisional

(d) Persons found involved in smug-
gling are liable for penalty in departmental
adjudication and also prosecution in Courts
of Law. They are also liable for detention
under the Conservation of Foreign Exchange
and Prevention of Smuggling Activities Act,
1974, if considered necessary.

Export of Fish and Prawns

8364. SHRI MANORANJAN
BHAKTA:
SHRI ANBARASU ERA:

Will the Minister of COMMERCE be
pleased to state:

(a) the total quantum of fish export
during the last two years, year-wise;

(b) whether prawn available on the west

coast of the country have a great demand in
foreign countries; and

(c) if so, the steps taken to boost the
export thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF COMMERCE (SHRI AR-
ANGIL SHREEDHARAN): (a) The total
quantum of marine products exported during
the last 2 years were:

<i>Year</i>	<i>Quantity exported (in tonnes)</i>
1	2
1988-89	99777
1989-90 (Provisional)	106840

(Source: MPEDA, Cochin.)

(b) Prawns available in Indian waters, both from West and East Coast, have great demand in foreign countries and India is exporting prawns to 19 countries.

(c) The steps taken to boost shrimps exports are:

- i) induction of new technology and value addition;
- ii) modernisation of processing facilities, quality upgradation and reduction in waste;
- iii) aggressive market promotion measures;
- iv) stepping up production of culture fisheries:
 - a) by increasing per hectare yield from shrimp farms; and
 - b) by bringing more area under export production of shrimp by culture.

Steps against those Preaching Secession and Religious Hatred

8365. SHRI J. CHOKKA RAO: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the steps being taken or contemplated against those preaching secession and religious hatred; and

(b) whether Government consider bringing these offences under Election Law and prevent such people from contesting the elections?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) Sufficient

provisions already exist in the law to proceed against persons preaching secession and religious hatred.

(b) The Election Laws also already provide that a person convicted for such offences shall be disqualified for the membership of Parliament and State Legislatures.

Assistance by NABARD in Gujarat

8366. SHRI PRAKASH KOKO BRAHMBHATT: Will the Minister of FINANCE be pleased to state:

(a) whether the National Bank for Agriculture and Rural Development (NABARD) has fixed a disbursement target to farmers of Gujarat during 1990-91;

(b) the total disbursement target fixed during the previous year;

(c) whether the NABARD's Ahmedabad regional office has taken steps to support the agriculture and rural development activities in Gujarat during 1990-91;

(d) if so, the details thereof;

(e) its likely effect on the process of rural development in the State;

(f) whether State level committees have been constituted for development of industries in the rural areas of the State; and

(g) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) National Bank for Agriculture and Rural Development (NABARD) has reported the following tentative target for Gujarat for the year 1990-91: